

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

W.P.(L). No. 2812 of 2017

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Employers in relation to the Management of Central Bank of India, Ranchi being represented through its Regional Manager Shri Anil Kumar Meelu, S/o Sri Ram Das Meelu, Ranchi ... .. **...Petitioner**

**-Versus**

Workmen represented through the Deputy General Manager, Bihar Provincial Central Bank of India Employees Association, Central Bank of India, Sakchi, Singhbhum East. .... **...Respondent**

**CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK**  
**(Through: Video Conferencing)**

For the Petitioner : Mr. P.A. S. Pati, Advocate  
For the Respondent : XXX

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**07/09.07.2020** In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

Heard Mr. P.A. S. Pati, learned counsel appears on behalf of the petitioner.

Issue notice to sole respondent under registered cover with A/D, for which requisites etc. must be filed, within a period of four weeks.

Put up this case after valid service of notice.

**(Dr. S.N. Pathak, J.)**

punit/-